

BEFORE THE SECURITIES AND EXCHANGE BOARD OF INDIA, MUMBAI

CONSENT ORDER

ON THE APPLICATION SUBMITTED BY
SHAKTI MET-DOR LIMITED

IN THE MATTER OF
SHAKTI MET-DOR LIMITED

(CONSENT APPLICATION NO. 1883/2010)

1. Shakti Met-Dor Limited (hereinafter refer to as the 'applicant') (PAN No. AADCS4024Q), having its registered office at Plot No. 20, Sripuri Colony, Karkhana, Secunderabad 500015, had *suo motu* filed an application dated February 10, 2010 for settlement of the alleged violations of the provisions of Regulations 6(2) and 6(4) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 for the year 1997, Regulation 8(3) for the years 1998, 2000-2004 and 2008, and Regulation 8(3) for the years 2006-2008 for delay with respect to filing of disclosures in the matter of record date for dividend through a consent order in terms of SEBI circular No. EFD/ED/Cir-1/2007 dated April 20, 2007. It proposed revised consent terms vide letter dated March 17, 2010. The High Powered Advisory Committee (HPAC), constituted by SEBI, recommended the case for settlement on payment of Rs 5,55,000 (Rupees five lakh fifty five thousand only) towards settlement charges. SEBI accepted the said recommendations and communicated the same to the applicant vide letter dated May 18, 2010.
2. Accordingly, the applicant, without admitting or denying the charges, has remitted a sum of Rs 5,55,000 (Rupees five lakh fifty five thousand only) towards settlement charges vide demand draft No. 955729 dated 21/05/2010 drawn on State Bank of India and payable at Mumbai.

3. In view of the above, it is hereby ordered that SEBI shall not initiate any enforcement action against the applicant for its alleged failure to make necessary disclosures under the aforesaid Regulations.
4. This order is without prejudice to the right of SEBI to initiate enforcement actions against the applicant, if:
 - a. any representation made by the applicant in this consent proceeding is subsequently discovered to be untrue; or
 - b. the applicant breaches any of the consent terms or undertakings filed in this consent proceeding.
5. This consent order is passed on this day, the 2nd of June 2010 and shall come into force with immediate effect.

K. M. ABRAHAM
WHOLE TIME MEMBER

PRASHANT SARAN
WHOLE TIME MEMBER